FORM OF ACCEPTANCE CUM ACKNOWLEDGEMENT

(Please send this Form of Acceptance-cum-Acknowledgement with enclosures to Link Intime India Private Limited at the collection centre mentioned in the Letter of Offer)

Offer Opens on	Wednesday, November 11, 2009
Last Date for Withdrawal of Application	Tuesday, November 24, 2009
Offer Closes on	Monday, November 30, 2009

From

Name :

Full Address:

Tel No. ________________________________; **Cell No.** _________________________________

Fax No. ________________________________; **Email.**__________________________________

To,

Link Intime India Private Limited
Unit: Finaventure Capital Limited – Open Offer
C- 13, Pannalal Silk Mills Compound,
L.B.S. Marg, Bhandup (West),
Mumbai - 400 078.

Dear Sir,

Sub: Open offer to acquire 21,13,098 equity shares of Rs. 10 (Rupees Ten Only) each of Finaventure Capital Limited (Target Company) by Mr. Kannan Vishwanath (Acquirer)

I/We refer to the Letter of Offer dated November 03, 2009 for acquiring the equity shares held by me/us in Finaventure Capital Limited.

I/We, the undersigned have read the letter of offer and understood its contents including the terms and conditions as mentioned therein.

<u>For Shares held in Physical Form:</u>

I/We accept the offer and enclose the original share certificate(s) and duly signed transfer deed(s) in respect of my/our shares as detailed below:

Sr. No.	Folio No.	Certificate No.	Distinctive Nos.		No. of shares
			From	To	
Total number of equity shares					

(In case of insufficient space, please use additional sheet and authenticate the same)

I/We note and understand that the original share certificate(s) and valid share transfer deed will be held in trust for me/us by the Registrar to the offer till the time the Acquirer gives the purchase consideration as mentioned in the Letter of Offer

I/We also note and understand that the Acquirer will pay the purchase consideration only after verification of the documents and signatures.

--- **Tear along this line** ---

Finaventure Capital Limited – Open Offer

Acknowledgement slip Received from Mr/Ms ____

Folio No. __________________________ Form of Acceptance cum Acknowledgement, ___________________________ Number of certificate

for _____________________________________ Equity Shares.

Stamp of collection centre	Signature of Official	Date of Receipt

For Shares held in Demat Form:

I/We hold shares in demat form and accept the Offer and enclose photocopy of the Delivery Instruction duly acknowledged by my/our DP in respect of my/our equity shares as detailed below:

DP Name	DP ID	Client ID	Name of Beneficiary	No. of Equity Shares

I/We have done an off market transaction for crediting the shares to the Escrow Account opened with CDSL named **"Saffron Capital Advisors Private Limited Escrow A/c FCL Open Offer"** (the "Special Depository Escrow Account") with the following particulars:

DP Name – Saffron Global Markets Private Limited **Client ID – 12058900-00001869** **DP ID – 12058900**

Shareholders whose shares are held in beneficiary Account with NSDL have to use an inter–depository delivery instruction slip for the purpose of crediting their shares in favour of the Special Depository Escrow Account with CDSL.

I/We note and understand that the Shares would lie in the Special Depository Escrow Account until the time the Acquirer makes payment of the purchase consideration as mentioned in the Letter of Offer.

I/We confirm that the Equity Shares of the Target Company which are being tendered herewith by me/us under this offer, are free from liens, charges and encumbrances of any kind whatsoever.

I/We authorize the Acquirer to accept the shares so offered which they may decide to accept in consultation with the merchant banker and in terms of the Letter of Offer and I/We further authorize the Acquirer to return to me/us, equity share certificate(s) in respect of which the offer is not found valid/not accepted, specifying the reasons thereof.

I/We authorize the Acquirer or their Merchant Banker to send by Registered Post / Courier the draft/cheque, in settlement of the amount to the sole/first holder at the address mentioned below.

The Permanent Account Number (PAN/GIR No.) allotted under the Income Tax Act, 1961 is as under

	First/Sole Holder	Joint Holder 1	Joint Holder 2
PAN/GIR No.			

So as to avoid fraudulent encashment in transit, the shareholder(s) may provide details of Bank Account of the first/sole shareholder and the consideration cheque or demand draft will be drawn accordingly. Please indicate the preferred mode of receiving the payment consideration. (Please ✓ tick)

1) Electronic Mode: ____________________ ***2) Physical Mode:*** __________________________

Sr. No	*Particulars required*	*Details*
i	*Bank name*	
ii	*Complete Address of the bank branch*	
iii	*Account type (CA/SB)*	
iv	*Account No.*	
v	*9 digit MICR code*	
vi	*IFSC Code (for RTGS/NEFT transfers)*	

Yours faithfully,

Signed & Delivered by	**Full Names (s) & Address**	**Signature**	**Verified and Attested (by DP in case of Demat Shares and by Bank in case of Physical Shares)**
First/Sole Holder			
Joint Holder 1			
Joint Holder 2			

Note: In case of joint holdings all must sign. A Corporation must affix its common seal necessary Board resolution should be attached.

Place: ______________ Date: ________________

Note: All future correspondence, if any should be addressed to the Registrar to the Offer at

LINK INTIME INDIA PRIVATE LIMITED
UNIT: FINAVENTURE CAPITAL LIMITED – OPEN OFFER
C- 13, PANNALAL SILK MILLS COMPOUND,
L.B.S. MARG, BHANDUP (WEST),
MUMBAI - 400 078.